

From:

Registrar General,
High Court of Uttarakhand,
Nainital

To,

1. All the District & Sessions Judges, Subordinate to High Court of Uttarakhand.
2. Principal Judge, Dehradun/ Judges, Family Courts, State of Uttarakhand.
3. Principal Secretary (Law)-cum-,L.R., Government of Uttarakhand, Dehradun.
4. Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
5. Director, Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital.
6. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun.
7. Chairman, State Transport Appellate Tribunal, House of Dr. Poonam Gambhir, Vaidik Kaya Ayurvedic Center, 1st Floor, House No. 85/1, Laxmi Road (Near Favvar Chauk), Dehradun.
8. Legal Advisor to Hon'ble the Governor, Rajbhawan, Dehradun.
9. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
10. Registrar, State Consumer Redressal Commission, House No. 23/16, Circular Road, Dalanwala, Dehradun-248001.
11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
12. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
13. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani (Nainital).
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
17. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
18. Legal Advisor to Public Service Commission, Uttarakhand, Haridwar.
19. Deputy Director (Law), Competition Commission of India, New Delhi.

C.L. No. 16/UHC/Admin.A/2021

Dated: Oct .21, 2021.

Subject: Policy regarding fooding and lodging charges from the trainee participants of Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital.

Sir/Madam,

In furtherance of C.L. No. 05/XI-f-1/Admin.A/2015 dated Oct. 28, 2015 on the subject noted above, I am directed to inform that, henceforth, Judicial Officers coming for Induction/Foundation Training programmes at UJALA shall not be charged for fooding and lodging on the condition that they will not draw any D.A. for attending their Induction/Foundation Training programme and this provision will also be applicable for the

Judicial Officers of Civil Judge (Jr. Div.) 2019-Batch, presently undergoing Induction/Foundation Training at the Academy.

Rest provisions of C.L. No. 05/XI-f-1/Admin.A/2015 dated Oct. 28, 2015 shall remain intact.

You are, therefore, requested to inform all concerned.

Yours sincerely,

Sd/-
(Dhananjay Chaturvedi)

No.5016/UHC/Admin.A/2021

Dated: Oct. 21, 2021.

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S. to Hon'ble Judge(s) with the request to place it before His Lordships for kind perusal.
3. P.S. to Registrar General.
4. All the Registrars of the Court.
5. Officer on Special Duty of the Court.
6. Librarian of the Court.
7. Assistant Registrar (IT), High Court of Uttarakhand, Nainital with a request to upload it on the Website of the Court.
8. Guard File

Registrar General